GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:6120 ANSWERED ON:30.04.2015 THIRD PARTY MOTOR INSURANCE Reddy,Kotha Prabhakar

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether owner of the vehicle is not covered under third party motor insurance;

(b) if so, the reasons therefor;

(c) whether the Government proposes to increase premium on third party motor insurance; and

(d) if so, the details and status thereof?

Answer

THE MINISTRY OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN)

(a) and (b) Yes, Madam. Under Motor Vehicles Act, 1988, the owner of the vehicle is not covered under section 147 "Requirements of policies and limits of liability".

(c) and (d) The premium on third party insurance is decided by the Insurance Regulatory and Development Authority of India after consultation with various stakeholders.